

no such scheme for HIG has been launched under Rohini Scheme. However, total of 82384 persons got themselves registered under Rohini Scheme 1981 and an amount of Rs. 21.26 crores as earnest money registration amount was collected from the registrants. The category-wise break up of registrants is as under:—

MIG	25889
LIG	38105
Janata	18390

(b) 42403 registrants have been allotted plots. The categorywise break up is as under:—

MIG	11019
LIG	17487
Janata	13897

(c) and (d) 38295 applicants of various categories, after excluding 1686 registrants who got their registrations cancelled, are awaiting allotment and they have been given priority numbers for allotment of plots. No fixed time schedule can be given for allotment of plot to the remaining registrants since the process of allotment depends on factors like acquisition of land by Delhi Govt., transfer of the same to DDA, development of infrastructural facilities and providing services by concerned agencies like MCD, Delhi Vidyut Board etc.

Conversion of Leasehold Property

141. SHRI GHUFRAN AZAM: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether Government have declared December 31, 1998 as the last date to make the house owners in the capital to get their houses free from lease;

(b) if so, whether necessary orders in this regard have been issued so far;

(c) if not, whether the last date for the purpose i.e. December 31, 1998 would be extended and sufficient time would be given to the owners of premises; and

(d) if so, the details thereof?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM

JETHMALANI): (a) and (b) No, Sir,

(c) and (d) It is proposed to place the matter relating to modification in the scheme of conversion to freehold before the Cabinet and necessary orders will issue after the approval of the Cabinet.

Development of Urban Areas in North East

142. SHRI W. ANGOU SINGH: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the amount of funds so far released to the States of North Eastern region, for development of urban areas and employment on State-wise basis; and

(b) the measures taken by the State Governments to mobilise the resources of Municipal Council and Nagar Panchayats at the directive of Central Government?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) The Statewise position is as under:—

Sl. No.	Name of the State	(Rs. in lakhs)
1.	Arunachal Pradesh	602.19
2.	Assam	3132.74
3.	Manipur	1093.69
4.	Meghalaya	731.33
5.	Mizoram	655.79
6.	Nagaland	687.20
7.	Tripura	742.65

(b) Municipal administration is a State subject. Hence, it is for the State Governments to take steps for mobilising resources for the Municipalities. No directive has been issued by the Central Government to the State Governments in this regard.

जी प्लॉट भूमि और आवासों पर अवैध कब्जा

143. श्री मुनवर हसन: क्या राहवी कार्य और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि केन्द्रीय लोक निर्माण विभाग की भूमि और मकान पर, जोकि जी प्लॉट गोल छकखाना नई दिल्ली में स्थित है, 1985 अथवा 1986 से लोगों द्वारा अवैध कब्जा कर लिया गया है;

(ख) यदि हां, तो क्या यह भी सच है कि सरकार ने उक्त भूमि और मकानों को खाली करने के लिए पिछले 13 वर्षों में कोई कार्यवाही नहीं की है;

(ग) यदि हां, तो इसके क्या कारण हैं; और

(घ) सरकार जी प्लाईट, गोल डाकखाना, नई दिल्ली के मकानों और जमीन को कब तक अपने कब्जे में लेगी?

शहरी कार्य और रोजगार मंत्री (श्री राम जेठमलानी):

(क) जी, हां।

(ख) से (घ) जी, नहीं। मामल तीस हजार कोर्ट नई दिल्ली के समक्ष विचारधीन है।

Cancellation of institutional land plots

144. SHRI KRISHNA KUMAR BIRLA: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the DDA has recently cancelled lease deeds of institutional land plots on the ground of misuse for commercial purpose;

(b) if so, the details thereof;

(c) whether a larger number of residential plots/flats allotted by DDA are being used for commercial purposes in the capital; and

(d) if so, the steps Government propose to take in such cases?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) and (b) the DDA has reported that the lease deeds of following institutional land plots have been cancelled on the ground of misuse for commercial purpose during the year 1998:—

(i) Hari Chand Prakash Wanti Charitable Trust

(ii) Bharonji Mandir Samiti at East Patel Nagar

(iii) Guru Nanak Foundation

(iv) Vaitalik Society.

(c) and (d) As and when the misuse is detected/reported to DDA a show cause notice to the misuse is issued under the provision of DDA Act 1957 and if no satisfactory reply is received and the allottee fails to stop the misuse prosecution proceedings are initiated.

Polluted Drinking Water in Delhi

145. SHRI KRISHNA KUMAR BIRLA: Will the Minister of URBAN AFFAIRS AND

EMPLOYMENT be pleased to state:

(a) whether the residents in Delhi are getting highly polluted drinking water which is causing alarming diseases;

(b) if so, whether Government propose to take up the issue with the Delhi Jal Board and NDMC to provide safe drinking water to the residents; and

(c) if so, the other steps Government propose to take in this regard?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI): (a) to (c) No, Sir. Delhi Jal Board has reported that drinking water being supplied by them is potable wholesome and conforms to the laid down norms. Quality control measures are taken right from the raw water stage upto the consumer's end for which six zonal laboratories have been set up at Wazirabad, Bhagirathi, Okhla, Haiderpur, Okhla SDW and Najafgarh. These laboratories are collecting about 250-300 water samples every day from their respective zonal areas including Rural areas to check the water quality for its potability and to ensure that no contamination takes place during transmission of water through Municipal mains. A mobile laboratory is also deployed to check the water quality in rural areas.

As a precautionary measure, service reservoirs are cleaned periodically to maintain potability of water. Complaints from public are attended to promptly. Water quality from tubewells, deep-bore hand pumps & Ranney wells is also tested on regular basis. People are advised not to use "Shallow Hand Pumps" water for drinking purposes. All shallow hand pumps in resettlement colonies have been painted in red colour with indication 'Water not fit for drinking'. As soon as a complaint of contamination is received, water samples are immediately checked and in case of any abnormality water supply to the area is disconnected and alternate supply is made through water tankers. The cause of contamination is investigated and rectified. Thereafter, supply is restored after flushing the water lines thoroughly.

Variation in Stamp and Registration Duty

146. SHRI GOVINDRAO ADIK: Will the